

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH AT AHMEDABAD**

ITEM No. 11

TP 33 of 2019 CP(IB) 67 of 2018  
IA 8 of 2019  
IA 177 of 2020  
IA/37(MP)2021  
IA/38(MP)2021  
(MP) IA 192 of 2020  
IA/4(MP) 2021  
IA/43(MP)2021  
IA/83(MP)2021  
IA/84(MP)2021

**Order under Section U/s 7 of IBC Code,2016**

**IN THE MATTER OF:**

Madhya Pradesh State Industrial Development Corporation .....Applicant  
Ltd  
V/s .....Respondent  
Siddharth Tubes Ltd

**Order delivered on ..15/07/2021**

**Coram:**

Mr. Abni Ranjan Kumar Sinha, Hon'ble Member(J)  
Mr.Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Advocate Mr. Jaimi. D mentioned on behalf of Learned  
Counsel Mr. Arjun Sheth, Advocate Mr. Murthy Kr.  
Advocate Ms. Soumya Sharma,

For the Respondent : Advocate Mr. Raju Kothari, Advocate Mr. Vishal Raval,  
Ld. Sr. Counsel Mr. Navin Pahwa

**ORDER**

**IA No. 8 of 2019**

All the parties are directed to complete formalities of e-filing of their respective documents within one week, if not filed.

List the matter on 18.08.2021

**IA No. 177 of 2020**

All the parties are directed to complete formalities of e-filing of their respective documents within one week, if not filed.

List the matter on 18.08.2021

**IA No. 83 of 2021**

By filing this application, the applicant has prayed to implead him as Respondent in IA No. 37 of 2021 .

Heard Id. Sr. Counsel Mr. Navin Pahwa as well as learned Counsel for the Liquidator and the Respondent No. 1 and the applicant of IA No. 37 of 2021.

Both have submitted that they have no objection, if the prayer of the Applicant is allowed. Considering the submissions, we allow the prayer of the applicant. The Applicant is directed to add the applicant as Respondent in IA No. 37 of 2021 and file fresh Memo of Parties.

**Accordingly, IA No. 83 of 2021 stands disposed of.**

IA No. 84 of 2021

By filing this application, the applicant has prayed to implead him as Respondent in IA No. 37 of 2021 .

Heard Id. Sr. Counsel Mr. Navin Pahwa as well as learned Counsel for the Liquidator and the Respondent No. 1 and the applicant of IA No. 37 of 2021.

Both have submitted that they have no objection, if the prayer of the Applicant is allowed. Considering the submissions, we allow the prayer of the applicant. The Applicant is directed to add the applicant as Respondent in IA No. 37 of 2021 and file fresh Memo of Parties.

**Accordingly, IA No. 84 of 2021 stands disposed of.**

**IA No. 38 of 2021**

List the IA with IA No. 37 of 2021.

List the matter on 18.08.2021.

**IA No. 192 of 2020**

Pleadings are complete.

List the matter for hearing on 18.08.2021

**IA No. 4 of 2021**

List the matter on 18.08.2021

**IA No. 43 of 2021**

List the matter on 18.08.2021.

  
**VIRENDRA KUMAR GUPTA**  
**MEMBER (TECHNICAL)**

VC

**-SD-**  
**ABNI RANJAN KUMAR SINHA**  
**MEMBER(JUDICIAL)**